

**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL
NEW DELHI**

DATED 20TH DECEMBER, 2005

Appeal No.12(C) of 2005

Grahak Hitvardhini Sarvajanic Sanstha ...Appellant

Vs.

Telecom Regulatory Authority of India ...Respondent

BEFORE:

**HON'BLE MR. JUSTICE N. SANTOSH HEGDE,
CHAIRPERSON**

**MR. VINOD VAISH, MEMBER
LT.GEN.D.P.SEHGAL(RETD.),MEMBER**

For Appellant : Mr.Navin Chawla, Advocate/*amicus curiae*

For Respondent : Mr.Meet Malhotra,Advocate

ORDER

We request Mr.Navin Chawla, learned counsel who is present in the Court, to assist the Court in this matter as *amicus curiae*. A copy of the appeal has been given to him.

Heard learned counsel for the respondent. Until further orders, in the interest of justice, we stay the increase of 4% in the subscription contemplated by the Notification dated 29th November,2005 of the respondent.

Let a copy of this order be communicated to the representative of the appellant Sanstha, indicating the next date of hearing also.

List this matter on 8th February,2006 for directions/further proceedings.

.....Sd/-.....J
(N.Santosh Hegde)
Chairperson

..... Sd/.....
(Vinod Vaish)
Member

.....Sd/-.....
(D.P.Sehgal)

